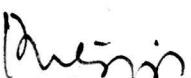


(Y)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

11/11/1987

Learned advocate Mr. J.J. Yajnik for the applicant appears and requests some time to file reply. Allowed. The case be posted on 17th November, 1987 for admission.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member

pm;

(3)

CORAM : Hon'ble Mr. P.H. Trivedi

.. Vice Chairman

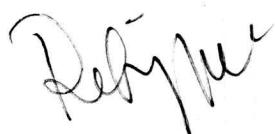
Hon'ble Mr. P.M. Joshi

.. Judicial Member

17/11/1987

Heard learned advocates Mr. J.J. Yajnik for the applicant and Mr. J.D. Ajmera for the respondents. The petitioner does not claim to continue in the course but wants only to be considered alongwith others for the appointment. He has come ~~up been~~ ^{to} employed vice Mr. R.S. Bavalia's retirement on purely ad hoc basis till regular appointment is made, and the respondent department not having appointed ^W substitute the charge was offered to the petitioner. It appears from the fact that the petitioner ~~gave the~~ ^{to} ~~urges the charges against Mr. Goswami who was~~ ^{for} ~~has been decided~~ to be appointed to the post and against this appointment, the petitioner has come to the Tribunal.

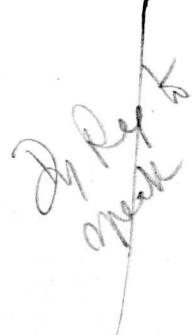
After hearing the learned advocates and perusal of the application, we do not find that the petitioner has any cause as he has not been appointed on regular basis and it is not disputed that the respondent is fully competent to decide appointment. As the petitioner has no claim ~~of~~ ^{to} the post, we dismiss the petition.



 (P H Trivedi)
 Vice Chairman

 (P M Joshi)
 Judicial Member

*Mogera

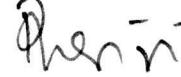


CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
 Hon'ble Mr. P.M. Joshi .. Judicial Member

17/11/1987

Heard learned advocates Mr. J.J. Yajnik for the applicant and Mr. J.D. Ajmera for the respondents. The petitioner does not claim to continue in the cause but wants only to be considered alongwith others for the appointment. He has come to be employed vice Mr. R.S. Bavalia's retirement on purely ad hoc basis till regular appointment is made, and the respondent department not having appointed a substitute the charge was offered to the petitioner. It appears from the fact that the petitioner gave the charges to Mr. Goswami who was appointed to the post and against this appointment, the petitioner has come to the Tribunal.

After hearing the learned advocates and on perusal of the application, we do not find that the petitioner has any cause as he has not been appointed on regular basis and it is not disputed that the respondent is fully competent to decide appointment. As the petitioner has no claim to the post, we dismiss the petition, at the stage of admission.


 (P H Trivedi)
 Vice Chairman


 (P M Joshi)
 Judicial Member

*Mogera